

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF COLLECTIVE (INDIA) PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	COLLECTIVE (INDIA) PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	04/02/2005
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC-BANGALORE, MINISTRY OF CORPORATE AFFAIRS
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72200KA2005PTC035535
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	#177/A, BILEKAHALLI, J P NAGAR, 4 TH PHASE, DOLLARS COLONY LAYOUT, BANNERGHATTA ROAD, BANGALORE – 560076, KARNATAKA, INDIA
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25 TH JULY 2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR, AUTHORISATION FOR ASSIGNMENT (AFA) Validity	MR. THIRUPAL GORIGE NO. 87, 2ND FLOOR, 21 ST CROSS, 7TH MAIN, N S. PALYA, BTM 2 ND STAGE, BANGALORE-560076, KARNATAKA, INDIA CELL +91 94483 84064, LL +080 7963 4233 EMAIL: GTHIRUPAL@GMAIL.COM IP REGISTRATION NO. IBBI/IPA-002/IP-N00016/2016-17/10030 AFA valid upto 08-06-2023
8	LAST DATE FOR SUBMISSION OF CLAIMS	23 RD AUGUST 2022

Notice is hereby given that Collective (India) Private Limited has commenced voluntary liquidation on 25th July 2022.

The stakeholders of Collective (India) Private Limited are hereby called upon to submit a proof of their claims, on or before 23rd August 2022 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26/07/2022

Place: Bangalore

Thirupal Gorige
Liquidator

